

ing to the State Directorate of Geology and Mines, there are deposits of low grade and cement grade limestone in Rewa District. However, the quantity of such limestone is yet to be proved by detailed prospecting. One application for an industrial licence for setting up a large sized cement plant with an annual capacity of 7 lakh tonnes in Rewa District has been received. Another application for registration of a mini cement plant with an annual capacity of 55,000 tonnes per annum in this District has also been received. Both the applications are still under consideration.

### Centralized Cargo Booking

2476. SHRI M. RAM GOPAL REDDY: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether the move for a centralized cargo booking has been dropped; and

(b) if so, the reasons therefor?

THE MINISTER OF STATE IN CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM): (a) No final

decision has been taken in the matter.

(b) Question does not arise.

विभिन्न भाषाओं में प्रकाशित समाचार पत्रों, मासिक तथा साप्ताहिक पत्रिकाओं की संख्या

2477. श्री एतवधरो तास्वी: क्या सूचना और प्रसारण मंत्री यह बताने की कृपा करेंगे कि:

(क) देश में हिन्दी, उर्दू, मराठी, बंगला, कन्नड़, और तमिल में पृथक्-पृथक् कितने समाचार-पत्र, मासिक तथा साप्ताहिक पत्रिकाएँ प्रकाशित होती हैं;

(ख) समाचार पत्रों को समाचार देने वाली कौन-कौन सी प्रमुख समाचार एजेंसियाँ देश में कार्य कर रही हैं; और

(ग) प्रत्येक समाचार एजेंसी को सरकार कितनी सहायता देती है?

सूचना और प्रसारण मंत्री (श्री लाल कृष्ण शास्त्री): (क) एक विवरण संलग्न है जिसमें 31-12-1977 को देश में हिन्दी, उर्दू, मराठी, बंगला, कन्नड़ और तमिल में प्रकाशित समाचार-पत्रों/नियतकालिक पत्रों की संख्या दी हुई है।

(ख) और (ग). एक विवरण संलग्न है जिसमें देश की प्रमुख समाचार एजेंसियों के नाम और सरकार द्वारा उनको 1978 में सहायक अनुदानों के रूप में दी गई सहायता दर्शायी गई है।

### विवरण

हिन्दी उर्दू, मराठी, इत्यादि में प्रकाशित समाचार-पत्रों/नियतकालिक पत्रों की संख्या

भाषा 1	दैनिक 2	*साप्ताहिक 3	मासिक 4
हिन्दी	307	1705	982
उर्दू	98	525	252
मराठी	107	268	305
बंगला	36	268	342
कन्नड़	60	125	146
तमिल	61	99	345
योग	669	2990	2372

\* वि/दि साप्ताहिकों सहित।

## बिबरण

बयुब समाचार एजेंसियों के नाम तथा सरकार द्वारा उनको 1978 में दी गई सहायता ।

क्रम संख्या	प्रमुख समाचार एजेंसियों के नाम	पुनर्वास अनुदान (लाख रुपयों में)	सहायक अनुदान की प्रथम किस्त (लाख रुपयों में)	भाषायी समाचार सेवा के विकास के लिए प्रतिरिक्त अनुदान (लाख रुपयों में)	सहायक अनुदान की दूसरी किस्त (लाख रुपयों में)	कुल
1	2	3	4	5	6	7
1	प्रेस ट्रस्ट ऑफ इण्डिया	5.00	8.66	—	7.94	21.60
2	यूनाइटेड न्यूज ऑफ इंडिया	9.00	3.98	—	3.65	16.63
3	हिन्दुस्तान समाचार	4.50	3.34	3.50	3.06	14.40
4	समाचार भारती	3.25	1.67	3.46	2.36	11.64
					0.90	
	योग	21.75	17.65	6.96	17.91	64.27

### Reopening of cases of Political Pensioners

2478. SHRI SHAMBHU NATH CHATURVEDI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether cases of political pensioners are being reopened and the recipients are called upon to adduce evidence afresh of their political suffering, particularly in cases where the full amount of Rs. 200/- is claimed without deduction of the amount granted by the respective State Governments;

(b) if so, the reasons therefor and why the evidence which was acceptable earlier has ceased to be so and needs to be adduced afresh; and

(c) whether Government are aware of the fact that most of the jail and other records have been weeded out and of the consequent difficulty in re-producing it?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL):

(a) to (c). It has been decided that before freedom fighter pension is enhanced to Rs. 200/- per month all cases should be carefully reviewed to ensure that they have been correctly sanctioned based on complete documentary evidence. Where on review it is found that evidence is not complete or is defective, an opportunity is given to the pensioners to produce complete evidence and after verification through State Government, Central Pension is enhanced to Rs. 200/-. Where it is found that pension has wrongly been sanctioned on incomplete/false certificates steps are taken to suspend the pension and after giving due opportunity to the pensioners to prove their bonafides action is taken either to revoke the suspension order or finally cancel the pension after re-verification through the State Government. Where jail